

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 38

C.P. (IB)/822(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **27.11.2024**

NAME OF THE PARTIES: **ABHYUDAYA CO. OP. BANK LTD V/s MISS
HARSHADA ASHOK WAYADANDE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

- 1.** Adv. Shreyansh Desai i/b Adv. V. Deshpande & Co. for the Petitioner present.
2. Heard the counsel appearing for the Financial Creditor/Petitioner.
3. The above company petition is filed by **ABHYUDAYA CO. OP. BANK LTD** for initiation of Insolvency Resolution Process against Respondent, **MISS HARSHADA ASHOK WAYADANDE** who is personal guarantor of the corporate debtor.
4. Learned counsel appearing for the Financial Creditor invited the attention of this bench to the demand notice dated 28.05.2024 invoking the guarantee against the respondent and also invited the attention of this bench to the proof of the demand notice. The Financial Creditor also invited the attention to the deed of guarantee being the guarantee for all facilities executed by the personal guarantor in favor of the applicant bank.

5. In view of the default of the Corporate Debtor, the Petitioner invoked Personal Guarantee of the Personal Guarantor and issued an Invocation Letter, to pay outstanding dues in respect of the Loan.
6. Having considered the submissions and upon perusing the above documents, this Bench is of the considered view that the present Company Petition is complete in all aspects as required by law at this stage and thus hereby appoints **Mr. Manish Lalji Dawada**, having IBBI No. IBBI/IPA-001/IP-P-02506/2021-2022/13797, having address at 205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016, having E-mail address Ip.dawdamanish@gmail.com having Contact No. 8767 64549, 9326621565 to act as the Resolution Professional. As the name of the Insolvency Professional has been suggested by the Petitioner herein.
7. This Bench also directs for an advance payment to the tune of Rs. 2,00,000/- to be paid by the Financial Creditor to the Resolution Professional immediately to initiate the process which shall be adjusted towards fee and expenses payable to the Resolution Professional.
8. Resolution Professional is directed to examine the Company Petition and file the report within 10 days from the date of receipt of this order.
9. Registry is directed to communicate this order immediately to the Resolution Professional, **Mr. Manish Lalji Dawada**, having IBBI No. IBBI/IPA-001/IP-P-02506/2021-2022/13797, having address at 205-A, 2nd Floor, Plot No 408, Hiren Light Industrial Estate, Bhagoji Keer Marg, Near Paradise Cinema, Mahim, Mumbai City, Maharashtra, 400016, having E-mail address Ip.dawdamanish@gmail.com having Contact No. 876764549, 9326621565.

10. List this matter on **19.12.2024** for submission of the report.

-Sd-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-Sd-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)